

F. No. 12/03/2018-CSR
Government of India
Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhawan,
Dr. R.P. Road, New Delhi-110001

28.09.2018

OFFICE ORDER

Subject: Constitution of High Level Committee on Corporate Social Responsibility – 2018 (HLC-2018).

Pursuant to orders of Hon'ble Minister for Corporate Affairs, a High Level Committee on Corporate Social Responsibility – 2018 (HLC-2018) is hereby constituted under the Chairmanship of Shri. Injeti Srinivas, Secretary, Ministry of Corporate Affairs (MCA) to review the existing framework and guide and formulate the roadmap for a coherent policy on CSR. The composition of the Committee:


S. No.	Members	Role
1.	Secretary, Ministry of Corporate Affairs	Chairperson
2.	DG, Indian Institute of Corporate Affairs	Member
3.	Chairman, SEBI	Member
4.	Mr. N. Chandrasekharan, Chairman Tata Sons	Member
5.	Mr. Amit Chandra, MD, Bain Capital Private Equity	Member
6.	Mr. P S Narasimha, Additional Solicitor General	Member
7.	Prof. Anil K Gupta, Founder Honey Bee Network & Prof. IIM-A	Member
8.	Mr. Prakash Padukone, Former World Badminton Champion, Arjuna Awardee & Padma Shri	Member
9.	Mr. S. Santhanakrishnan, CA & Consultant	Member
10.	Mr. Mathew Cherian, CEO Helpage India	Member
11.	Joint Secretary, Ministry of Corporate Affairs	Member Convener

2. Scope of HLC-2018:

- i. To review existing CSR framework as per Act, Rules and Circulars issued from time to time.
- ii. To recommend guidelines for enforcement of CSR provisions.
- iii. To suggest measures for adequate monitoring and evaluation of CSR by companies.
- iv. To examine and recommend audit (financial, performance, social) for CSR, as well as, analyze outcomes of CSR activities/programmes/projects.
- v. Any other matter incidental or connected thereto.

3. Tenure of HLC-2018: The Committee shall submit its report within three months from the date of holding its first meeting.
4. The Institute of Company Secretaries of India (ICSI) shall render necessary secretarial assistance and logistical support to the HLC-2018. MCA & ICSI shall jointly provide technical support to the Committee.
5. The outstation members shall be entitled for to and fro travel facilities equivalent to officers of the rank of SAG.
6. The Committee may develop its own procedure to conduct its meetings including inter alia, invite any person(s) of appropriate standing, knowledge and expertise in the fields of economics, law, banking, social work etc.; meet at any place in India; constitute sub-committee(s) for providing inputs to the HLC-2018 and for deliberating upon policy matters.
7. The recommendations of this Committee will be submitted to the Ministry of Corporate Affairs.

This issues with the approval of Minister of Corporate Affairs.


(Sanjay Shorey)
Joint Director

To,
All Committee Members.

Copy to:

- 1) PS to Hon'ble Minister of Corporate Affairs
- 2) PS to MOS(CA)
- 3) PS to Secretary (CA)
- 4) PS to DGCoA
- 5) PS to AS
- 6) PS to JS(AA)/JS (K)/JS(G)/JS(AC)
- 7) E-Governance Cell for placing on MCA website under 'News and Updates'.
- 8) CDM team to upload on CSR Portal.
- 9) Secretary, ICSI
- 10) Guard File